## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. (IB)-230(PB)/2017

IN	TH	EI	MA	TTE	R	OF:
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**IDBI Capital Markets & Securities Limited** 

.....Petitioner

v.

Goenka Diamond And Jewels Limited

.....Respondent

SECTION:

UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Mahfooz Nazki & Ms. Priyank Mangal, Advocates

## ORDER

Issue notice to show cause to the respondent why the petition be not admitted.

The petitioner shall deposit adequate number of copies of the paper book with the registry and shall also serve the notice dasti on the respondent.

List on 29.08.2017.

- Sd -

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

26.07.2017 Vineet